

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

O.A.447/2008

**Monday this the 11 th day of August, 2008.**

**CORAM:**

**HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER  
HON'BLE Dr.K.S.SUGATHAN, ADMINISTRATIVE MEMBER**

S.Snehalatha,  
W/o S.Sundaran,  
Postman, Thycaud Post Office,  
Thiruvananthapuram South Division,  
residing at Surya Bhavan, Mannathala,  
Thiruvananthapuram- 695 015. Applicant

(By Advocate Ms. Rekha Vasudevan)

Vs.

1. Union of India, represented by the Secretary to Government of India, Ministry of Communications, New Delhi.
2. The Chief Postmaster General, Kerala Circle, Thiruvananthapuram.
3. The Director of Postal Services (Southern Region), Kerala Circle, Thiruvananthapuram - 695 033..
4. The Superintendent of Post Offices, Thiruvananthapuram South Division, Thiruvananthapuram – 695 014.
5. Shri P.K.Sivadasan, Assistant Superintendent of Post Offices, South Division, Thiruvananthapuram – 695 014..

(By Advocate Smt.K.Girija, ACGSC)

The application having been heard on 11.8.2008,  
the Tribunal on the same day delivered the following

**ORDER****HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER**

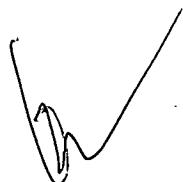
Notices were issued to the respondents.

The applicant has challenged the following orders.

- i. A-3 order dated 23.5.2005 placing the applicant under suspension
- ii. A-6 order dated 8.11.2005 ordered continuance of suspension
- iii. A-7 order dated 26.12.2005-- issue of charge sheet under Rule 14 of CCS (CCA) Rules, 1964
- iv. A-10 order dated 22.5.2006 ordered continuance of suspension ;
- v. A-11 order dated 17.11.2006 ordered continuance of suspension ;
- vi. A-14 order dated 9.2.2007 ordered continuance of suspension ;
- vii. A-16 order dated 2.3.2007 containing the copy of Inquiry Report;
- viii. A-18 order dated 26.3.2007-- order of the disciplinary authority imposing the penalty of reversion to the lower grade of Postman until the applicant is found fit by the competent authority to be restored to the higher grade of Postal Assistant.
- ix. A-20 order dated 18.9.2007 whereby the Appellate Authority has modified the penalty to the extent of reduction to the lower grade of Postman until the applicant is found fit after a period of three years, to be restored to the higher post of Postal Assistant.
- x. A-23 order dated 27.3.2008 rejecting the request of the applicant to decide her application against the order of suspension.

2. No reply has so far been filed by the respondents.

3. When the case came up before the Bench, learned counsel for the applicant submitted that, A-4 Appeal against the order of suspension and A-22 Revision Petition before the Revisional Authority against the penalty order, have not so far been disposed of, and the applicant would be satisfied if a direction is given to the authorities concerned to have the above two applications disposed of within a time frame.



4. In so far as the Appeal (vide A-4) against the order of suspension is concerned, in our opinion there is no relevance as the suspension already stood revoked and the applicant is in service. In any event, it is for the Revisional Authority to take a decision as the applicant has also made a prayer in this regard to consider as to how to treat the period of suspension. As such, it is only A-22 Revision Petition which is stated to be pending.

5. Therefore, without going into the merits of the case we direct the Revisional authority viz., the Chief Postmaster General(CPMG), Kerala Circle, Trivandrum to consider the Revision Petition filed by the applicant in accordance with rules and communicate the decision within a period of two months from the date of communication of this order.

6. In the above circumstances, there shall be no order as to costs.

Dated the 11th August, 2008.



Dr.K.S.SUGATHAN  
ADMINISTRATIVE MEMBER



Dr.K.B.S.RAJAN  
JUDICIAL MEMBER